

fresh notices would be issued under the Act and no property will be declared as Evacuee Property but action is still continuing either by invoking the old evacuee property ordinance or by using old forms giving a notice of the date prior to 7th May, 1954.

Sir, I tried to focuss the attention of the Government in the past on many occasions through letters and statements on the advisability of withdrawing or repealing these legislations with a view to eradicate the adverse effect on the Indian Muslims of these Acts. Now their social purpose has been achieved. But, unfortunately, nothing has so far been done in this direction. I would, therefore, request the Government, particularly, the Law Minister, through the forum of this House, to evolve ways for withdrawing or repealing these two Acts, in the larger interest of Indian Muslim community now when they have fulfilled their social purpose and are no more required.

- (v) **Plight of journalists and non-journalists working in certain Newspaper establishments**

SHRI SUSHIL BHATTACHARYYA (Burdwan) : Sir, I would like to bring to the notice of Government the plight of the journalists and non-journalists working with the *National Herald* and the *Quami Awaz* Group published in Delhi.

All Principal office-bearers have been suspended. They have incurred the displeasure of the management by forming a democratically elected Union, which among other things, is demanding—

- (a) minimum bonus as per law which they are even prepared to receive in instalments ;
- (b) their provident funds to be deposited with the prescribed authority as a measure to stop such funds from being swallowed up ;

- (c) Scales of salaries of the journalists which at present are equivalent to those of clerks and even below those, recommended by the Palekar award to be raised.
- (d) Payment of arrears due to overtime work for rather long periods.
- (e) Implementation of the agreements as entered into with the Union.

A similar situation prevails in the *Tej* where a number of employees have been suspended. The workers including the journalists of *Hindustan Samachar Bharati* is no better and the situation in the States is worse. It is time that the Government should intervene so that the Labour Department takes timely action to improve the lot of the journalists and non-journalists fighting for their rightful demands

- (vi) **Need to convert the present telephone exchange at Pathanapuram (Quilon District) into an automatic exchange**

SHRI SKARIAH THOMAS (Kottayam) : Sir, the telephone exchange at Pathanapuram in Quilon District of Kerala was started in November 1963 and was functioning as an automatic exchange till March 1977. Thereafter, it was converted into a Central Battery non multiple Exchange. When it was so converted, the telephone authorities had promised that it was only a temporary arrangement and that it would be converted into an automatic exchange within one year. But, five years have elapsed and, yet, no step has been taken to fulfil this promise.

Pathanapuram is a fast developing area with a lot of trading in hill produce, rubber and fast industrialisation and large inflow of money. The business activities, particularly, trading in rubber etc. are seriously affected in the absence of

[Shri Skariah Thomas]

smooth and trouble-free telephonic communications with distant markets. This ultimately affects the development of this area.

Therefore, I would request the Government to convert the present exchange at Pathanapuram into an automatic exchange and thus fulfil the promise given to the subscribers by the telephone authorities five years ago.

- (vii) Need for providing telephones in houses of doctors of safdarjung Hospital who are dealing with Neuro-surgery cases

श्री जगपाल सिंह (हरिद्वार) : सफदर-जंग अस्पताल नई दिल्ली में न्यूरो सर्जरी का एक बहुत महत्वपूर्ण बाई है जहां पर सिर की चोटों व कैंसर का इलाज व आपरेशन होता है। दुर्घटना में लगी सिर की चोटों का तुरन्त इलाज होना जरूरी है। इस अस्पताल में इस बीमारी के इलाज के लिए एक ही महत्वपूर्ण एवं मशहूर डाक्टर रह गए हैं, लेकिन दुर्भाग्य की बात है कि आज तक देश-विदेश में शिक्षा पाये डाक्टरों के यहां टेलीफोन तक की व्यवस्था नहीं है जिस के कारण बहुत से मरीज सीनियर डाक्टर के न जाने के कारण दम तोड़ देते हैं। सफदरजंग के सात डाक्टरों के टेलीफोन लगाने के लिए वित्त मंत्रालय में फाइल पड़ी है, लेकिन आज तक इस मंत्रालय ने सातों डाक्टरों की अपनी इस फाइल पर स्वीकृति नहीं दी है।

इसलिए मैं मांग करता हूँ कि सफदरजंग अस्पताल के सात डाक्टरों के यहां तुरन्त टेलीफोन लगाने की व्यवस्था की जाय, ताकि भविष्य में मरीजों को तुरन्त व अच्छे

डाक्टर उपलब्ध कराये जा सके और उन के इलाज से मरीजों को जीवन दान मिल सके।

- (viii) Functioning of I.D.P.L. and incident of explosion in its plant at Muza-farpur

श्री राम विलास पामवान (हाजीपुर) : मैं अत्यंत लोक महत्व के विषय की ओर सदन का ध्यान आकृष्ट करना चाहता हूँ। देश में आई० डी० पी० एल० की स्थिति दिनों दिन खराब होती जा रही है। इस उद्योग की स्थापना का मुख्य उद्देश्य बहुराष्ट्रीय कम्पनी को धीरे धीरे समाप्त कर औषधि के मामले में देश को आत्मनिर्भर करना है। लेकिन अफसोस है कि आई० डी० पी० एल० का कार्य संतोषजनक नहीं है।

पिछले 20 नवम्बर 83 को मुजफ्फरपुर आई० डी० पी० एल० प्लांट मुजफ्फरपुर में भयंकर विस्फोट हुआ जिस में एक करोड़ रुपये से ज्यादा की क्षति हुई। 20 व्यक्ति घायल हुए जिस में 5 व्यक्तियों की स्थिति चिंताजनक है। जिस समय विस्फोट हुआ उस समय कोई मैनेजर वहां मौजूद नहीं थे। प्लांट में सुरक्षा की कोई व्यवस्था नहीं है।

अतः सरकार से मांग है कि सरकार घायल व्यक्तियों को अविलम्ब मुआवजा दे। प्लांट में सुरक्षा की व्यवस्था की जाय। आई० डी० पी० एल० के कार्यों की एवं विस्फोट की घटना की जांच करायी जाय।

- (ix) Lay-off in Ideal Dairy Raniwada (Rajasthan) resulting in hardship to poor milk producing farmers

श्री नाथूराम मिर्धा (नागौर) : मैं नियम